CENTRAL ADMINISTRATIVE TRIBUNAL

PARTICULAR AND BENCH, AHMEDABAD

198

O.A No./744 of 1993 (T.A. No.

DATE OF DECISION

30-3-1994

Union of India & others

Mr.N.S.Shevde

Advocate for the Petitioner (s)

Versus

Mr.Jitendrakumar K.Ved

Mr.Y.V.Shah

Advocate for the Respondent(s)

CORAM.

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Member (A)

JUDGMENT

MGIPRRND-13 CAT/86-27-9-86-15,000

- 1. Union of India, through The General Manager, W.R. Churchgate, Bombay.
- 2. Divisional Railway Manager, W.R. Pratapnagar, Baroda+4.
- 3. Senior Divisional Electrical Engineer, W.R., Pratapnagar, Baroda.
- 4. Divisional Personnel Officer, W.Rly., Pratapnagar, Baroda-4.
- 5. Senior Electrical Foreman, W.Rly.,Godhra.
- 6. Shri Chanchelani, Chief Electrical Foreman, W.Rly., Baroda Rly. Station, Platform No. 1, Baroda.

: Applicants

(original opponents)

Advocate Mr.N.S.Shevde

versus

Jitendrakumar Karsandas Ved, Service in W.Rly, power section, residing at G.L.Rly. Yard Colony, Godhra.

Advocate Mr.Y.V.Shah

ORAL ORDER

O.A.744 of 1993

Date: 30-3-1994

Per : Hon'ble Mr.N.B.Patel Vice Chairman

Mr.Shevde seeks permission to withdraw this O.A.as,it is stated, the hearing of the inter locatary application is over before the Labour Court and its orders are awaited. Permission granted. O.A. stands disposed of as withdrawn.

We expect that the Labour Court to dispose of the inter locutary order as early as possible.

(K•Ramamoorthy)
Member (A)

(N.B.Patel) Vice Chairman

a.a.b.

Office report Date Order 16.1.95 Adjourned to 13.2.95 at the request of Mr. Shevde. (K.Ramamoorthy) (N.B. | Patel) Member (A) Vice Chairman vtc.

13/2/95

M.A.31/95

Mr.Shevde states that the Labour Court has already pronounced its order during the pendency of this O.A. and hence, the M.A. does not survive. M.A. stands disposed of accordingly. No order as to costs.

(K.Ramamoorthy) Member (A)

(N.B.Patel) Vice Chairman

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